

GOVERNMENT OF INDIA  
(MINISTRY OF TRIBAL AFFAIRS)  
**LOK SABHA**  
**UNSTARRED QUESTION No. †2651**  
TO BE ANSWERED ON 12.03.2018

**EKLAVYA SCHEME TO PROMOTE LITERACY**

†2651. SHRI MANSUKHBHAI DHANJIBHAI VASAVA:

SHRI VIJAY KUMAR HANSDAK:

SHRI OM BIRLA:

SHRI FEROZE VARUN GANDHI:

SHRI M. CHANDRAKASI:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the schools functioning under Eklavya Scheme to promote literacy in tribal areas do not have permanent teachers;
- (b) if so, the details thereof;
- (c) the details of requests/proposals for Eklavya Residential Schools from States / UTs pending with the Government for sanction for opening of new Eklavya Residential Schools;
- (d) the details of the funds allocated by the Government for establishment of such schools in the backward areas during the current year;
- (e) whether the Government also proposes to include the local indigenous language of the Tribals in these schools so that a better sense of understanding can be developed between them and the Government and if so, the details thereof and if not, the reasons therefor;
- (f) whether it is a fact that there is a lack of permanent quality teachers at Eklavya Model Residential Schools across the country; and
- (g) if so, the steps taken by the Government in this regard including to centralise the supervision and management of these schools on the pattern of Kendriya Vidyalayas?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS  
(SHRI JASWANTSINH BHABHOR)

(a) and (b) As per the extant guidelines of Eklavya Model Residential Schools (EMRSs), EMRSs are set up in the States/ UTs with the capacity of 480 students in each school under the Special Area Programme of Grants under Article 275(1) of the Constitution of India. The guidelines stipulate that each State Government/ UT Administration is solely responsible for the management and effective functioning of the EMRSs and appointment of staff, personnel matters and day-to-day running of the schools would be handled entirely by the society chosen by the State Government/UT Administration and in the manner deemed most suitable. Therefore, the subject of permanent teachers in the schools is not centrally maintained.

(c) Establishment of EMRS is a demand driven activity funded under the scheme of Grants under Article 275(1) of the Constitution. State Governments submit proposals for setting up of EMRSs and the proposals are then appraised and approved by the Project Appraisal Committee (PAC) in the Ministry. A total number of fourteen (14) new EMRSs have been approved to be set up across the country during 2017-18.

(d) Details of release of funds for EMRSs (Non-recurring) State-wise during 2017-18 (as on date) is at **Annexure-I**.

(e) to (g) As stated above, each State Government/ UT Administration is solely responsible for the management and effective functioning of the EMRSs and appointment of staff, personnel matters and day-to-day running of the schools would be handled entirely by the society chosen by the State Government/UT Administration and in the manner deemed most suitable.

Annexure refer to point no. (d) of Lok Sabha Unstarred Q.No. 2651 to be answered on 12.03.2018

(Rs. in lakh)

S.N.	States	2017-18 (as on 06.03.2018)
		Non-Recurring Release
1	Andhra Pradesh	2033.85
2	Arunachal Pradesh	2600.00
3	Assam	0.00
4	Bihar	900.00
5	Chhattisgarh	3471.00
6	Goa	0.00
7	Gujarat	1650.00
8	Himachal Pradesh	600.00
9	Jammu & Kashmir	800.00
10	Jharkhand	2943.76
11	Karnataka	40.00
12	Kerala	400.00
13	Madhya Pradesh	1680.00
14	Maharashtra	3250.00
15	Manipur	839.00
16	Meghalaya	0.00
17	Mizoram	1200.00
18	Nagaland	645.00
19	Odisha	4000.00
20	Rajasthan	1000.00
21	Sikkim	0.00
22	Tamil Nadu	768.00
23	Telangana	2488.57
24	Tripura	778.18
25	Uttar Pradesh	700.00
26	Uttarakhand	220.00
27	West Bengal	0.00
<b>Total</b>		<b>33007.36</b>